

**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND
PENSIONS (DEPARTMENT OF ADMINISTRATIVE REFORMS
AND PUBLIC GRIEVANCES) ACCOUNTANT GROUP 'B'
RECRUITMENT RULES, 1999**

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**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND
PENSIONS (DEPARTMENT OF ADMINISTRATIVE REFORMS
AND PUBLIC GRIEVANCES) ACCOUNTANT GROUP 'B'
RECRUITMENT RULES, 1999**

New Delhi, the 2nd September, 1999 G.S.R. 296.-In exercise of the powers conferred by the proviso to Article 309 of the Constitution, and in supersession of the Department of Administrative Reforms and Public Grievances (Assistant-Ex-cadre Accountant) Recruitment Rules, 1968, except as respects things done or omitted to be done before such supersession) the President hereby makes the following rules regulating the method of recruitment to the post of Accountant in the Ministry of Personnel, Public Grievances and Pensions (Department of Administrative Reforms and Public Grievances), namely :-

1. Short title and commencement :-

(1) These rules may be called the Ministry of Personnel, Public Grievances and Pensions (Department of Administrative Reforms and Public Grievances) Accountant Group 'B' Recruitment Rules, 1999

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(2) They shall come into force on the date of their publication in

the Official Gazette.

2. Number of post, classification and scale of pay :-

The number of the post. its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications etc :-

The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns 5 to 14 of the said schedule.

4. Disqualification :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post.

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules, with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

| Name of post | Number of post | Classification | Scale of pay | Whether Selection |
|--------------|----------------|----------------|--------------|-------------------|
|--------------|----------------|----------------|--------------|-------------------|

| | | | | |
|------------|------------------------|-------------------|-------------------|-----------------------|
| | | | | post or non-selection |
| | | | | post |
| 1 | 1 | 3 | 4 | 5 |
| Accountant | 1* (1999) | General Central | Rs. 5500-175-9000 | Not applicable |
| | | Service Group 'B' | | |
| | | Non-Gazetted, | | |
| | | Ministerial | | |
| | *Subject to variation | | | |
| | dependent on workload. | | | |